

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO.170/00089/2019

IN

ORIGINAL APPLICATION NO.170/00260/2019

DATED THIS THE 10TH DAY OF JANUARY, 2020

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

1. The Union of India

Represented by Secretary,
Ministry of Defence (Navy)
Government of India,
New Delhi 110 001

2. The Flag Officer Commanding in Chief
Headquarters, Western Naval Command,
Sahid Bhagath Singh Margh,
Mumbai 400 001

3. The Flag Officer Commanding in Chief
Headquarters, Karnataka Naval Area,
Naval Base,
Karwar 581 308

4. The Commodore Superintendent,
Naval Ship Repair Yard, Karwar
Naval Base
Karwar 581 308

....Applicants in RA/Respondents in OA

(By Shri M.V. Rao, Senior Panel Counsel)

Vs.

Shri Ganapathi K. Naik,
Aged about 35 years
S/o Krishna Naik,
Working as Weapon Fitter,
Naval Ship Repair Yard,
Naval Base, Karwar 581 308
Residing at Mapasekar House

Chendia
Karwar 581 301

.....Respondent in RA/Applicant in OA

(By Advocate Shri P. Kamalesan)

O R D E R (ORAL)
(HON'BLE DR. K.B. SURESH, MEMBER (J)

Apparently the ground raised seems to be that the order is not speaking enough. How can a 40 page order be not speaking enough is still a moot point. However Shri M.V. Rao, learned counsel for the review applicants, relies on the judgment of Hon'ble High Court of Madras which is produced in the RA. But then we feel that we have become *functus officio* and this matter can only be taken up by the Hon'ble High Court of Karnataka, if at all.

2. The RA is dismissed. No order as to costs.

(C.V. SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicants in RA No. 170/00089/2019

Annexure RA1 Copy of the order dated 26.07.2019 in OA No. 260/2019

Annexure RA2 Copy of the communication dated 15.05.2015

Annexure RA3 Copy of the list of eligible candidates for restructuring in Naval Base, Karwar

Annexure RA4 Copy of the order of Hon'ble High Court of Madras dated 21.03.2017

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